

19

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.18/95

dt.8-7-97

Between

Mohd. Sadik : Applicant

and

1. CGM, Telecom
AP Circle, D/o Telecom
Govt. of India
Hyderabad

2. Dist. Telecom Engr.
Karimnagar District
D/o Telecom, Govt. of India
Karimnagar Dist. AP

3. Sub Divnl. Officer
Telecom, D/o Telecom
Jagtial, Karimnagar AP : Respondents

Counsel for the applicant : P. Naveen Rao
Advocate

Counsel for the respondents : N.R. Devaraj
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

sp

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Heard Sri P. Naveen Rao for the applicant and Sri W. Satyanarayana for Sri N.R. Bvaraj on behalf of the respondents.

1. The applicant claims to have worked as Casual Mazdoor under Jagtial Sub Division from 1-9-1980 to 25-4-1994. He has not produced any document in support of his claim. His grievance is that he was not engaged after 25-4-1994, and that some other persons who were junior to him were given work. An interim order was passed on 5-1-1995 that the applicant should be engaged if there was work available to be performed by him and if his juniors were continued as alleged by him.
2. There is virtually no progress in this case thereafter. It is not known if the applicant was reengaged at all, or if so engaged, if he is working at present in pursuance of the said interim order. There is little point in prolonging this case any more specially since the respondents have not chosen to file any counter in this case although a notice was given to them nearly two and half years back.
3. The applicant may file a fresh representation to Respondent-1 through SDOT, Jagtial within 15 days from today. If such a representation is received, GM Telecom, may examine the same in accordance with Rules and law and take an appropriate decision and communicate the same to the applicant within two months thereafter.
4. Thus the OA is disposed of.

(H. Rajendra Prasad)
Member (Admn.)

Dated : July 8, 97
Dictated in Open Court

O.A.18/97.

To

1. The CGM, Telecom,
A.P.Circle, D/o Telecom.
Govt.of India, Hyderabad.
2. The Dist.Telcom Engineer,
Karimnagar Dist. D/o Telecom,
Govt.of India, Karimnagar Dist. A.P.
3. The Sub Divisional Officer,
Telecom, D/o Telecom, Jagitital,
Karimnagar A.P.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to HHRP .M(A) CAT.Hyd.
7. One copy to D.R. (A) CAT.Hyd.
8. One spare copy.

pvm

26/7/97

COURT

IN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 7 - 1997

~~ORDER~~ JUDGMENT

M.A./R.A./C.A.No.

in
C.A.No. 18/95.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

